

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1630/2020 in W.P.(C) No. 880/2016

(Arising out of impugned final judgment and order dated 01-05-2017
in W.P.(C) No. No. 880/2016 passed by the Supreme Court Of India)

SURAZ INDIA TRUST

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 130179/2021 - APPLICATION FOR PERMISSION
IA No. 140068/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 09-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Petitioner(s) By Courts Motion, AOR
Petitioner-in-personFor Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mrs. Ruchi Kohli, Adv.
Mrs. Mohd Akhil, Adv.
Mr. Raghav Sharma, Adv.
Mr. T.S. Sabarish, Adv.
Mr. Arvind Kumar Sharma, AORMr. Shiv Mangal Sharma, A.A.G.
Mr. Sandeep Kumar Jha, AORMs. Nidhi Jaswal, Adv.
Ms. Shalini Singh, Adv.
Mr. Saurabh Rajpal, Adv.UPON hearing the counsel the Court made the following
O R D E R

The contemnor states that he has filed interlocutory application 29th March, 2024 for seeking recall of the order by which he has been convicted for contempt. He produces

acknowledgment issued by the Supreme Court for our perusal. However, he has not produced on record a copy of the I.A.

We direct the contemnor to appear on 23rd September, 2024 and produce copy of the I.A. for perusal of the Court.

We have taken on record the acknowledgment issued by the Registry. We direct the Registry to place on record copy of I.A. which is reflected in the acknowledgment.

We may also note here that the contemnor states that he has filed an application to the Hon'ble President of India for seeking sanction to prosecute one of us (Abhay S. Oka, J.). However, that does not deter us from dealing with case.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)